

In The Central Administrative Tribunal

ALLAHABAD BENCH

: : ORDER - SHEET : :



Application No.... O.A. No. 261/00.... of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
<p><u>30/3/2000</u></p>	<p>Hon. Mr. S. K. I. Naqvi, J.M. Hon. Mr. M. P. Singh, A.M.</p> <p>Shri R. P. Tiwari for the applicant. K. M. S. Srivastava for the respondents. Heard, on the point of admission. Learned counsel for the applicant could not mention before us any rule under which the respondents ^{may be directed} are obliged to reevaluate or re-examine the copies of the departmental exam. held for recruitment to the post of Postmaster ^{Postmaster}, in which the applicant appeared and failed. He has the grievance that third paper of the test was not properly valuated and examined.</p> <p>The result has already been declared and by consequential relief to the applicant, if he gets, ^{it will affect} got affected ^{those} to them who have been declared successful but they have not been arrayed as party in the ^{the} O.A. Under the circumstances, we find that in the absence of any rule in this regard and for non-joinder of the ^{necessary} parties, the O.A. is not fit to be admitted for hearing, which is dismissed in limine.</p> <p style="text-align: center;"> A.M.</p> <p style="text-align: right;"> J.M.</p> <p>/m.m./</p>